

(b) if so, when it will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The required information has been placed on the Table of the House on the 20th November, 1974.

Take-over plan of Cotton Trade

1742. **SHRI DHAMANKAR:** Will the Minister of COMMERCE be pleased to state:

(a) whether Cotton Corporation India's take over plan of cotton trade stands virtually scuttled; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) There has been no plan for the Cotton Corporation of India to take over the entire cotton trade.

(b) Does not arise.

Export Potential of Orisa

1743. **SHRI ANADI CHARAN DAS: SHRI P. GANGADEB:**

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have examined Orissa's export potential;

(b) if so, what are the exportable items; and

(c) what has been Orissa's earning from export during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) In 1969-70 the Indian Institute of Foreign Trade conducted an export potential survey of the State of Orissa

at the instance of the State Government. The export potential survey report was accordingly submitted to the State Government.

(b) According to this survey the exportable commodities include iron ore, manganese ore, ferro-silicon, de-oiled rice bran, steel pipes and tubes, wires and cables, refractories etc.

(c) Statewise export earnings statistics are not compiled.

Adverse effect of Compulsory Deposit Scheme on Bonus payment to workers

1744. **SHRI PRIYA RANJAN DAS MUNSI:** Will the Minister of FINANCE be pleased to state whether any adverse effect has been created among the working class to get their bonus or ex-gratia by the compulsory saving scheme introduced through the recent ordinance?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): The reference is apparently to the Additional Emoluments (Compulsory Deposit) Ordinance, 1974. The Additional Emoluments (Compulsory Deposit) Act, 1974 which has since replaced the Ordinance provides that any bonus paid after the date of the Ordinance (6th July 1974) at a rate over and above the rate at which it was last paid before that date shall be treated as additional wages for compulsory deposit. However, by a Notification issued under Section 17 of the Act on the 30th October 1974, bonus payments made after the 6th of July to the extent of the statutory minimum rate, viz., 8.33 per cent, will not be treated as additional wages for compulsory deposit. This exemption covers bonus payments under the Payment of Bonus Act 1965 as well as ex-gratia payments by new companies/establishments during the period of bonus holiday under clause (b) of section 16(1) of the Payment of Bonus Act. Thus no portion out of bonus payments including ex-gratia payments at the minimum rate will be required to be compulsory deposited